

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 4281
(TO BE ANSWERED ON 21.03.2018)

LOKPAL AND LOKAYUKTA

†4281. SHRI RAHUL KASWAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has implemented Lokpal and Lokayukta Act, 2013;
- (b) if so, the details thereof, Statewise including Rajasthan and the details of the Lokpal and Lokayuktas appointed till date;
- (c) if not, the reasons for delay in appointing the Lokpal and Lokayuktas;
- (d) whether hundreds of appeals under the Right to Information Act are lying pending in Rajasthan; and
- (e) if so, the details thereof and whether the Government proposes to formulate any scheme to dispose of the appeals and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c) : The Lokpal and Lokayuktas Act, 2013 came into force w.e.f. 16.01.2014. In terms of the provisions of section 63 of the said Act establishment of Lokayuktas in the States is in the domain of respective State Governments. No data in this respect is centrally maintained by the Government.

A meeting of the Selection Committee under section 4(1) of the Lokpal and Lokayuktas Act, 2013 was held on 1st March, 2018. The matter is presently sub-judice in Contempt Petition (Civil) No. 714/2018 filed by Common Cause a Registered Society in the Hon'ble Supreme Court of India.

(d) & (e): In terms of section 15 of the Right to Information Act, 2005 the powers to perform the functions assigned under the Act are vested in the respective State Information Commissions and accordingly no information is centrally maintained relating to State Governments in this regard.
